



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 1st April 1942.

No. 1160-Poll.—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (II of 1918), His Excellency the Governor is pleased to direct that the film of the "March of Time" series entitled "Australia at war (Syn)" as certified by the Bombay Board of Film Censors under certificate No. 23910, dated the 18th July 1941, shall be deemed to be uncertified film in the whole of the Province of Orissa.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 1st April 1942.

No. 911-C.—Whereas the Provincial Government consider it expedient to regulate the entry of persons into the area hereinafter mentioned ;

Now, therefore, in exercise of the powers conferred by rule 8 of the Defence of India Rules, the Governor of Orissa is pleased to declare the portion of the District Board road, specified in the schedule below, which runs from the gate of the military enclosure at Chandipore to the District Board Dak Bungalow, to be a protected area with effect from the date of this notification and to specify the Superintendent of the Proof Station and the Superintendent of Police, Balasore, as authorities who may grant permits to be in the said area.

SCHEDULE.

Land recorded in the name of the District Board, Balasore, in the village of Srikona, Thana No. 171, Khata No. 585, plot No. 2292—*sadak* (road), measuring 5.25 acres.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 31st March 1942.

No. 1056—La-37-R.—Whereas it appears to the Governor of Orissa that land is to be taken by Government at the expense of the District Board, Balasore, for a public purpose, viz., for the construction of sheds at South Baliapal ferry ghat, in the village of Baliapal and Karanjaaria, pargana Panchamuka, killa Kanika and Ankura, zila Balasore, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 0.16 acre under blocks A and B as per boundaries mentioned below:—

Block A—Mauza Baliapal, pargana Panchamuka, killa Kanika, thana Chandbali—Area 0.03 acre.

North, East, South and West—By plot No. 59 all round.

Block B—Mauza Karanjaaria, Ph. Ankura, thana Basudebpur—Area 0.13 acre.

North, East and South—By remaining part of plot No. 616,

West—By plot No. 392,

are likely to be required within the aforesaid villages of Baliapal and Karanjaaria.

This notification is made, under the provisions of sections 3 and 4 of Act I of 1894, to all whom it may concern.

A plan of land may be inspected in the office of the Collector of Balasore.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 3rd May 1942 before the Collector of Balasore, will be considered.

The notification No. 2009—La-94-R., dated the 28th July 1941, published at page 432. Part III of the *Orissa Gazette* of the 1st August 1941, is hereby cancelled.

The 28th March 1942.

No. 1034-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Sambalpur, for a public purpose, i.e., for the construction of a dharsa from the river Jhaon, village Babebira, in the village of Babebira, tahsil Bargarh, zila Sambalpur, it is hereby declared that for the above purpose a piece of land measuring more or less 0.74 acre consisting of plots Nos. 1708/1 (0.10), 1319/1 (0.12), 1346/1 (0.13), 1349/1 (0.06), 1709/1 (0.07), 1322/1 (0.04), 1343/1 (0.03), 1345/1 (0.04), 1342/1 (0.08) and 1347/1

(0.07) is required within the aforesaid village of Babebira. The length of the dharsa is to be 24.60 chains and the average breadth 0.30 chains.

Mines of coal, iron stone, slate or other minerals lying under the land or any particular portion of the land except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.

This declaration is made under the provisions of section 6, Act I of 1894, and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

By order of the Governor,

P. C. DAS,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 1st April 1942.

No. 1352-L.S.-G.—The following further amendments to the rules for admission and training of students in the Orissa Medical School, Cuttack, sanctioned in notification No. 4799-L.S.-G., dated the 23rd September 1940, as subsequently amended, are published for general information:—

DRAFT AMENDMENT TO THE RULES FOR ADMISSION AND TRAINING OF STUDENTS AT THE ORISSA MEDICAL SCHOOL.

1. The following shall be inserted under rule 13 of the rules:—

NOTE.—The deposit of Rs. 15 for the use of laboratory instruments, glass wares and library books taken from the students is refundable to them on the termination of their studies after deducting the amount, if any, forfeited from time to time during the course of their studies for the damage or loss of any of the said Government properties.

2. Appendix B [Rule 4 (c)].—After the words “to cover minor breakage and repairs in the hostel” add as under—

“This amount is refundable to the student at the time of his leaving

the hostel permanently after deducting out of it the amount forfeited if any on account of his causing any damage to hostel furniture, fittings and the building."

By order of the Governor,

S. DAS,

Secretary to Government.

NOTIFICATION.

The 30th March 1942.

It is hereby notified in accordance with instruction 7 of the Board's Instructions

under rules 7 to 12 of the Government of India Mining Rules, published with their resolution in the Department of Commerce and Industry No. 7552-7581-121, dated the 15th September 1913, as subsequently amended, that the Certificate of Approval granted to the Associated Cement Companies, Ltd., Bombay, on the 28th March 1938, has been renewed for the year 1942.

This renewed Certificate will expire at mid-night of the 31st December 1942.

N. K GHOSH,

Deputy Commissioner, Sambalpur.